

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Civil Appeal No.7298/2022**

**CHINA DEVELOPMENT BANK**

**Appellant(s)**

**VERSUS**

**DOHA BANK Q.P.S.C. & ORS.**

**Respondent(s)**

**(IA No. 7163/2023 - INTERVENTION APPLICATION)**

**WITH**

**C.A. No. 7407/2022 (XVII)**

**(FOR ADMISSION and IA No.157465/2022-STAY APPLICATION and IA No.157466/2022-CLARIFICATION/DIRECTION and IA No.159130/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**C.A. No. 7615/2022 (XVII)**

**(FOR ADMISSION and I.R. and IA No.158431/2022-STAY APPLICATION)**

**C.A. No. 7328/2022 (XVII)**

**(IA No.156357/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.156354/2022-STAY APPLICATION and IA No.156355/2022-CLARIFICATION/DIRECTION)**

**C.A. No. 7434/2023 (XVII)**

**(IA No. 182911/2022 - STAY APPLICATION)**

**Date : 20-12-2024 These matters were called on for pronouncement of judgment.**

**For Appellant(s)**      **Mr. Neeraj Kishan Kaul, Sr. Adv.**  
**Mr. Chetan Kapadia, Sr. Adv.**  
**Mr. Siddharth Ranade, Adv.**  
**Ms. Nishi Bhankharia, Adv.**  
**Mr. Ribhu Garg, Adv.**  
**Ms. Kaazvin Kapadia, Adv.**  
**Mr. Pushkar Deo, Adv.**  
**Mr. Deepak Joshi, Adv.**  
**Mr. Raghav Agarwal, Adv.**  
**Mr. Syed Jafar Alam, AOR**

**(Item Nos.1501.1 & 1501.3)**

**Mr. Darius Khambata, Sr. Adv.**  
**Mr. Rajendra Barot, Adv.**  
**Mr. Abhijnan Jha, Adv.**  
**Mr. Bharat Makkar, Adv.**  
**Mr. Pranav Tomar, Adv.**  
**Ms. Liz Mathew, AOR**

**For Respondent(s)**

Mr. S. S. Shroff, AOR  
Mr. Saurav Panda, Adv.  
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Ms. Charu Bansal, Adv.  
Ms. Mohana Nijhawan, Adv.  
Ms. Kirti Gupta, Adv.

Mr. P. Chidambaram, Sr. Adv.  
Mr. Dhruv Malik, Adv.  
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Ms. Palak Nenwani, Adv.  
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Mr. Sanjay Kapur, AOR  
Mr. Devesh Dubey, Adv.  
Mr. Surya Prakash, Adv.  
Mr. Arjun Bhatia, Adv.  
Ms. Divya Singh Pundir, Adv.  
Ms. Mahima Kapur, Adv.  
Ms. Shubhra Kapur, Adv.

Hon'ble Mr. Justice Abhay S. Oka pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Pankaj Mithal.

The appeals are allowed in terms of the signed Reportable Judgment.

Pending applications including application for impleadment are disposed of.

(KAVITA PAHUJA)  
AR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)

[THE REPORTABLE SIGNED JUDGMENT IS PLACED ON THE FILE]